

**CENTRAL ELECTRICITY REGULATORY COMMISSION**

**Record of Proceedings**

**PETITION No. 61/2010**

Sub: Petition under Regulation 22 (2) read with Regulation 26 of the CERC (Open Access in the inter-State transmission) Regulations, 2008.

Date of hearing : 25.5.2010.

Coram : Dr. Pramod Deo, Chairperson  
Shri S.Jayaraman, Member  
Shri V.S.Verma, Member  
Shri M.Deena Dayalan, Member

Petitioner : Monnet Ispat and Energy Limited, New Delhi

Respondents : 1. hattisgarh State Load Despatch Centre, Bhillai  
2. Chattisgarh Power Transmission Company Ltd.

Parties present : Miss Shikha, Advocate, MIEL

None appeared on behalf of the respondents. Learned counsel for the petitioner submitted that the respondents have not filed their reply to the petitions. She requested to list the matter in the month of July. Request was allowed.

2. It is also seen that during the hearing on 15.4.2010, learned counsel for the petitioner was allowed to file an affidavit containing examples of difference in the matter of calculation of UI charges at regional periphery and at bus bar of generating station. In this regard, no affidavit has been filed by the petitioner.

3. The Commission directed the petitioner to file the necessary affidavit and the respondents to file their reply to the petition within a period of two weeks.

4. The application shall be re-notified for hearing on 15.7.2010.

Sd/-

(M. Sethuramalingam)  
Deputy Chief (Law)